

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.1
C.P. (IB)/148(AHM)2024

Proceedings under Section 7

IN THE MATTER OF:

Rajradhe Finance Limited

V/s

Decolight Ceramics Limited

.....**Applicant**

.....**Respondent**

Order delivered on 15/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv.
For the Respondent :

ORDER

Heard the Learned Counsel for the applicant on the admissibility of this petition. He is directed to serve notice upon respondents.

List for further consideration on 12.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)